

## भारतीय दूरसंचार विनियामक प्राधिकरण TELECOM REGULATORY AUTHORITY OF INDIA भारत सरकार / Government of India



No. R-13/2/(1)/2025-NSL-II

Date: 22.04.2025

To The Secretary, Department of Telecommunications, Ministry of Communications, Sanchar Bhawan, Ashoka Road, New Delhi – 110001.

## Subject: Recommendations on 'the issues Related to Critical Services in the M2M Sector, and Transfer of Ownership of M2M SIMs' – reg.

Department of Telecommunications (DoT), through its letter dated 01.01.2024 has referred to the TRAI's recommendations dated 05.09.2017 on 'Spectrum, Roaming and QoS related requirements in Machine-to-Machine (M2M) Communications', and requested TRAI to provide reconsidered recommendations, as per provisions of Section 11 of the TRAI Act 1997 on the following issues:

- (a) Identification of critical services in the M2M sector.
- (b) Transfer of ownership of M2M SIMs.

2. In this regard, a consultation paper on 'the Issues Related to Critical Services in the M2M Sector, and Transfer of Ownership of M2M SIMs' was issued on 24.06.2024 for soliciting comments and counter comments of stakeholders. In response to the consultation paper, TRAI received 16 comments and one counter-comment from stakeholders. An Open House Discussions on the consultation paper was held on 24.10.2024 through virtual mode.

3. Based on the comments received from the stakeholders and on its own analysis, TRAI has finalized its recommendations on **'the Issues Related to Critical Services in the M2M Sector, and Transfer of Ownership of M2M SIMs'**. A copy of the recommendations is enclosed herewith.

4. In keeping with the practice, a copy of this letter, along with the recommendations, is being placed on the website of TRAI (<u>www.trai.gov.in</u>).

Enclosure: As above

(Atul Kumar Chaudhar Secretary, TRAI

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